



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १०, अंक १५]

सोमवार, जुलै १, २०२४/आषाढ १०, शके १९४६

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ४३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Amendment) Bill, 2024 (L. A. Bill No. XII of 2024), introduced in the Maharashtra Legislative Assembly on the 1st July 2024, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XII OF 2024.

A BILL

further to amend the Maharashtra Public Universities Act, 2016.

Mah.
VI of
2017.

WHEREAS it is expedient further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Public Universities Short title. (Amendment) Act, 2024.

Amendment
of section 100
of Mah. VI of
2017.

2. In section 100 of the Maharashtra Public Universities Act, 2016 (hereinafter referred to as "the principal Act"), in sub-section (5),—

Mah.VI
of 2017.

(i) in clause (a), after the words "the Public Works Department" the words "or the Public Sector Undertakings of the Government of Maharashtra or Government of India" shall be added;

(ii) after clause (a), the following proviso shall be inserted, namely :—

"Provided that, if the work is executed through the Public Sector Undertakings of the Government of Maharashtra or Government of India, the Chancellor shall select such Public Sector Undertakings from the panel of three experienced and reputed Public Sector Undertakings of the Government of Maharashtra or Government of India, prepared by the university with prior approval of the Management Council;"

Amendment
of section 109
of Mah. VI of
2017.

3. In section 109 of the principal Act,—

(i) in sub-section (3), in clause (g), for the second proviso and the Table, the following proviso and the Table shall be substituted, namely :—

"Provided further that, to extend the date of grant of final approval by the State Government, for the academic year 2024-2025, the date referred to in clause (g) of sub-section (3) as specified in column (2) of the Table given below, shall be read as provided in column (3) of the said Table :—

TABLE

| Clause (1) | Date provided in existing provision (2) | Date provided for Academic Year 2024-25 (3) |
|---------------|---|--|
| (g) | on or before the 15th June of the year in which such new college or institution are proposed to be started. | on or before the 15th July 2024."; |

(ii) in sub-section (4), in clause (d), for the second proviso and the Table, the following proviso and the Table shall be substituted, namely :—

"Provided further that, to extend the date for grant of permission by the State Government, for the academic year 2024-2025, the date referred to in clause (d) of sub-section (4) as specified in column (2) of the Table given below, shall be read as provided in column (3) of the said Table :—

TABLE

| Clause (1) | Date provided in existing provision (2) | Date provided for Academic Year 2024-25 (3) |
|---------------|---|--|
| (d) | on or before the 15th June of the year in which permission is sought. | on or before the 15th July 2024.". |

STATEMENT OF OBJECTS AND REASONS

Clause (a) of sub-section (5) of section 100 of the Maharashtra Public Universities Act, 2016 (Mah. VI of 2017), provides that, the Building and Works Committee shall under direction and overall superintendence of the Management Council, be responsible for the execution of all types of works, including major works of the universities, to be executed through the agency of the Public Works Department.

2. As several minor and major infrastructure development activities of the universities under the said Act, are executed through the agency of the Public Works Department, the said Department is overburdened with such activities. In order to facilitate and expedite the execution of such infrastructural activities of the universities, it is necessary to provide other agencies through which such work can be completed within the reasonable time limit. Therefore, it is proposed to provide, the Public Sector Undertakings of the Government of Maharashtra and the Government of India, as another agency to carry out such infrastructure development activities of the universities under the said Act.

It is, therefore, considered expedient to amend the said section 100, suitably.

3. Section 109 of the said Act provides for the procedure for permission for opening new college or new course, subject, faculty, division or satellite center.

Sub-section (3) of the said section 109 provides for time limit for making application for grant of Letter of Intent for opening new college or institution of higher learning, grant of Letter of Intent by the Government, forwarding compliance report by the University after scrutiny to the State Government and to grant final approval to open new college or institution.

Sub-section (4) of the said section 109 provides for the time limit for granting permission by the State Government to start a new course, subject, faculty, division or satellite center.

4. Due to declaration of the Lok Sabha Elections 2024 by the Election Commission of India, the officers and employees working under the universities in the State were on election duty. Now, the Commission has announced elections for the Maharashtra Legislative Council, Teacher and Graduate constituencies and the Model Code of Conduct for this election process is in force. The entire election process will be completed on the 5th July 2024.

As a result, the Government could not consider such proposal to grant final approval to open new college or institution, etc., and to grant permission to start a new course of study, subjects, faculties, additional divisions or satellite centers, for the academic year 2024-2025 within the time limit specified in the said section 109.

5. Therefore, it is, considered expedient to amend the said section 109, suitably, so as to extend the time limit for grant of final approval to open new institution, etc., and to grant permission to start a new course of study, subjects, faculties, additional divisions or satellite centers, for the academic year 2024-2025.

6. The Bill seeks to achieve the above objectives.

Mumbai,
dated the 29th June 2024.

CHANDRAKANT (DADA) PATIL,
Minister for Higher and
Technical Education.